

**Before The Hon'ble National Green Tribunal,
Western Zone Bench, Pune.**

Original application No.111/2022(WZ)

Elementa Phase-I Co-operative Housing Society ... Applicant

Versus

The Ministry of Environment,

Forest & Climate Change & Ors

... Respondents.

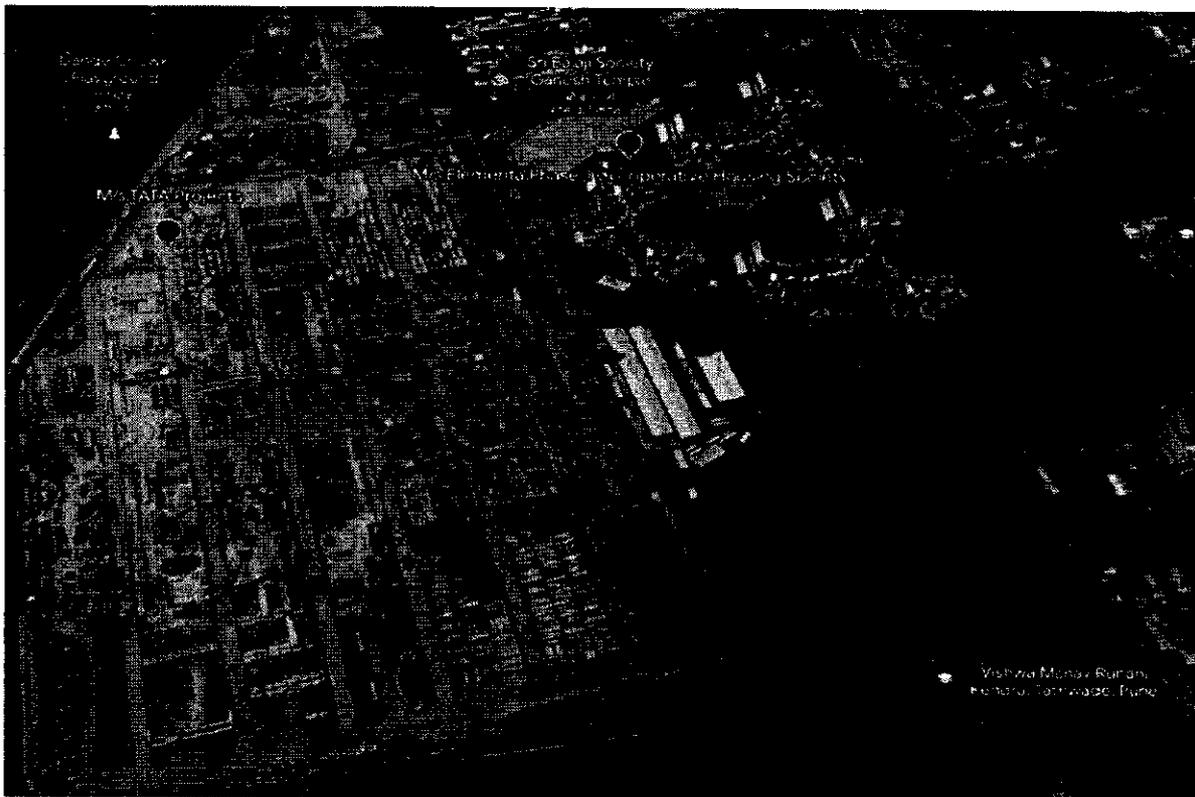
Submission of the Report by Maharashtra Pollution Control Board: -

Applicant Elementa Phase-I Co-operative Housing Society has filed application against Ministry of Environment, Forest & Climate Change & Ors. Applicant Praying for prohibiting the Respondent No.6 Project proponent from carrying out the construction work of Metro at night hours because the applicant is resident of Co-operative housing society located at vicinity is suffering from unbearable loud noise and air pollution caused due to construction work of the Metro.

Hon'ble Tribunal vide Order dated 7.12.2022 & 25.1.2023 directed Respondent No-3 MPCB to measure the noise level and Air pollution in the area in question and suggest measures for taking care of the same. Accordingly, the officials of the Maharashtra Pollution Control Board has paid visit on 28.2.2023, 7.3.2023 & 14.3.2023 and have a discussion with the applicant's and selected locations in the society in-consultation with applicant's representative. The Noise monitoring and Ambient air Quality Monitoring is carried out in phase manner i.e. During daytime, during night time & for background results -when industry was not in operation.

M/s.Tata projects Limited located at Sr. No. 24, Near Yashada Colony, Tathawade, Pune, which is located in the residential area. The location of applicant's society and M/s.TATA project is adjacent to each other and separated by common boundary compound wall. In the vicinity there is School & college in existence. MPC Board has granted Consent to Operate for RMC activity on 18.4.2022 valid upto 28.2.2025 for captive purpose to M/s. RDC Concrete India Pvt. Ltd. which is operating the RMC plant for M/s.Tata Project. A copy of the Consent to Operate granted to RMC dtd. 18.4.2022 is attached and annexed here with an **Annexure- I**. In the same premises M/s.Tata Project is engaged in mfg. of segment casting activity required for Metro project since 11.7.2022 and applied for consent to operate.

Google image of the M/s.TATA project and M/s.Elementa Co-operative Housing Society is as below:-



MPC Board has carried out Noise Monitoring & Ambient Air Quality Monitoring on 28.2.2023, 7.3.2023 & 14.3.2023 in phase wise i.e. During daytime, during night time & for background monitoring -when industry was not in operation.

1) Noise Monitoring Report During Day time when industry is in operation: -

| Sr. No. | Location | Date | Duration | Noise Limits in dB (A) Leq daytime for residential area | Noise reading in dB (A) Leq |
|---------|---|--------------------------------|----------|---|-----------------------------|
| 1) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area D-1 building | 28.2.2023 From 10:07 Hrs | 11.44 hr | 55 | 61.7 |
| 2) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area C-1 building | 28.2.2023 From 10:38 Hrs | 11:53 hr | 55 | 59.9 |
| 3) | Premises of M/s. TATA Project | 28.2.2023 From 10:00 Hrs | 12 hr | 55 | 65.48 |

2) Noise Monitoring Report During Close down of Industry : -

| Sr. No. | Location | Date | Duration | Noise Limits in dB (A) Leq daytime for residential area | Noise reading in dB (A) Leq |
|---------|---|------------------------------|----------|---|-----------------------------|
| 1) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area D-1 building | 7.3.2023 From 8:58 Hrs | 12 hr | 55 | 57.7 |

| | | | | | |
|----|---|------------------------------|----------|----|-------|
| 2) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area C-1 building | 7.3.2023 From 9:12 Hrs | 12.43 hr | 55 | 49.56 |
| 3) | Premises of M/s. TATA Project | 7.3.2023 From 9:30 Hrs | 12 hr | 55 | 51.71 |

3) Noise Monitoring Report During Night time - :

| Sr. No. | Location | Date | Duration | Noise Limits in dB (A) Leq Nighttime for residential area | Noise reading in dB (A) Leq |
|---------|---|--------------------------------|----------|---|-----------------------------|
| 1) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area D-1 building | 14.3.2022 From 22:00 Hrs | 8 hr | 45 | 55.83 |
| 2) | M/s. Elementa Phase-I Co-operative Housing Society Refuse area C-1 building | 14.3.2022 From 22:00 Hrs | 8 hr | 45 | 56.2 |
| 3) | Premises of M/s. TATA Project | 14.3.2022 From 22:00 Hrs | 8 hr | 45 | 61.54 |

As per the Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) limits of the Noise levels are as below:-

| Sr. No. | Category of the area | Limits in daytime (dB) | Limits in Night time (dB) |
|---------|----------------------|------------------------|---------------------------|
| 1 | Industrial | 75 | 70 |
| 2 | Commercial | 65 | 55 |
| 3 | Residential | 55 | 45 |
| 4 | Silence zone | 50 | 40 |

From the results of Noise monitoring, it is observed that, the results of the noise Monitoring are exceeding than the Consented limits. Also, considering residential zone Noise levels during daytime & nighttime are exceeding as per the Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) for residential area daytime (6.00 a.m. to 10.00 p.m.) limit- 55 dB(A) Leq. & nighttime (10.00 p.m. to 6.00 a.m.) limit- 45 dB(A) Leq.

Analysis Results of ambient Monitoring: -

| Sr. No. | Location | Date | Parameter | | |
|---|---|-------------------------------|---|----------|----------|
| | | | PM10 | So2 | Nox |
| | | | Standard as per National Ambient Air Quality Standards (2009) | | |
| | | | 100 µg/m3 | 80 µg/m3 | 80 µg/m3 |
| A) When industry is in operation | | | | | |
| 1) | M/s. Elemanta Society on Parking slab | 28.2.2023 & 1.3.2023 (24 Hrs) | 356 | 7 | 24.66 |
| 2) | M/s.TATA Projects-The space between RMC & casting sections | | 858.33 | 6.8 | 23.66 |
| B) When industry is not in operation | | | | | |
| 1) | M/s. Elemanta Society, on Parking slab | 7.3.2023 & 8.3.2023 (24 Hrs) | 215.66 | 7 | 24.66 |
| 2) | M/s. TATA Projects The space between RMC & casting sections | | 315 | 6.8 | 23.83 |

From the analysis results of Ambient Air monitoring, it is observed that, parameter PM10(Particulate Matter) is found higher than the

Consented limits. However, results of parameters SO₂ & NO_x are found within limits.

During visits to M/s.TATA Projects, while carrying out noise & Ambient Air Monitoring during day time , RMC plant and Casting segment activity found in operation. Dust emission was observed due to movement of heavy vehicles and also in the premises of industry dust found accumulated in RMC section. Also, dust found accumulated on the vehicles parked in parking area of Elementa Phase-I Co-operative Housing Society. Permanent water Sprinkling arrangement not provided along the internal roadsides. However, water sprinkler mounted on small vehicles was observed for sprinkling purpose to suppress dust emissions. PP informed that, vehicle mounted water sprinkling is carried out to suppress the dust emissions by interval of four hours depending upon site conditions. In casting yard area heavy traffic of multi axel vehicles was observed resulting into dust emission.

During night time, it is observed that, PP has installed flood lights in the Casting yard. During night time peoples residing in Elementa Phase-I Co-operative Housing Society have problem of reflection of this flood lights on their windows. In the casting yard sound knocking observed on regular interval while loading of casting segment on multi axle vehicles. As per Consent conditions, operation of RMC plant is restricted for day time only, however, some operations like filling of RMC in the vehicles found in operation in nighttime. For the said non compliances MPC Board has issued Show Cause Notices on 21.3.2023 to M/s.RDC Concrete India Pvt. Ltd & M/s.Tata Projects Limited. A copy of the Show Cause notices dtd.21.3.2023 to M/s.RDC Concrete India Pvt. Ltd & M/s.Tata Projects Limited. are attached and annexed here with an **Annexure- II**.

Suggestion:-

- 1) As residential area is located near casting yard and RMC, PP shall provide Fogger system along the internal road to suppress the dust emission generated from vehicle movement.
- 2) Tyre washing system for Multi axle vehicle shall be provided to avoid dust emission.
- 3) Location of the flood lights in casting yard shall be shifted at boundary of the Elementa Phase-I Co-operative Housing Society & orientation of flood lights shall be made towards casting yard to avoid the reflection on windows of Elementa Phase-I Co-operative Housing Society flats.
- 4) If possible, casting yard shall be shifted away from boundary wall to the open space available near project being noise creating activity to create the buffer zone between industrial activity & residential area.
- 5) PP shall provide Concrete pneumatic pumps with pipelines OR boom placer for transfer of RMC to casting area to avoid truck movement.
- 6) Regular Cleaning & Wetting shall be carried out with regular intervals.
- 7) Raw material charging in the silos shall be carried out with due care to avoid dust emission.
- 8) PP shall not operate the activity of segment casting, RMC & related heavy vehicle movement during night time.
- 9) Sound barrier walls shall be provided at sound generating activity.

Place – Pune
Date – 23/3/2023


(Kiran N. Hasabnis)
Sub-Regional Officer,
MPCB-Pimpri-Chinchwad

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020-25810222
 Fax: 020-5811701
 Website: <http://mpcb.gov.in>
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 sropimprichichwad@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

GREEN/S.S.I (G37)
No:- Format1.0/SRO/UAN
No.0000134637/CO/2204001005

Date: 18/04/2022

To,
RDC CONCRETE INDIA PVT LTD
PUNE METRO LINE 3 PROJECT SITE, CASTING YARD,
DANGE CHOWK PLAYGROUND,
Tal-Haveli , Dist- Pune.



Your Service is Our Duty

Sub: Your application for grant of Consent to Operate

Ref: Your application vide UAN No.MPCB-CONSENT-0000134637

Your application No.MPCB-CONSENT-0000134637 Dated 20.03.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 28/02/2025**
- The capital investment of the project is Rs.4.89 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
- Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|----------|--------------------|------------------|----------|
| Products | | | |
| 1 | READY MIX CONCRETE | 25000 | m3/month |

(For Captive Purpose Only)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|-----------------------|
| 1. | Trade effluent | 0 | As per Schedule-I | Not Applicable |
| 2. | Domestic effluent | 4 | As per Schedule-I | On land for gardening |

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | 02 | DG SET (220 KVA) x 2 nos | 2 | As per Schedule -II |

- Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA | | | | | |

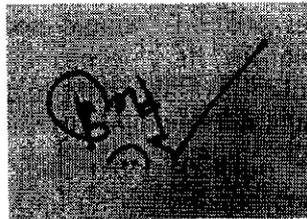
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|-----------------------|----------|-------|-----------|-----------------------------------|
| 1 | 5.1 Used or spent oil | 100 | Ltr/A | NA | BY SALE TO AUTHORIZED REPROCESSOR |

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
13. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
14. The entire RMC Plant should be enclosed.
15. Industry shall provide covering at all the emission generating points.
16. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
17. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
19. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
20. This consent is issued with the approval of competent authority of the Board.
21. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
22. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
23. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
24. This consent is issued as per deligation of powers issued vide office order no. 12/2020 dtd 23/12/2020

- 25. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year
- 26. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
- 27. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
- 28. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
- 29. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Shri. Kiran N Hasabnis
Sub Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
sropimpr...@mpcb.gov.in
2022-04-18 10:37 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 15000.00 | TXN2203002731 | 21/03/2022 | Online Payment |

Copy to:

- 1. Regional Officer, MPCB, Pune
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
- 2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 4 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) |
|-------|------------------|------------------|
| 1 | Suspended Solids | Not to exceed 50 |
| 2 | BOD 3 days 27°C | Not to exceed 30 |

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 5.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 44.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant Standard |
|-----------|-----------------|------------------------------|----------------------|--------------|-----------------------|--------------------|
| 01 | DG SET (220 x2) | Acoustic Enclosure | 3.50 | HSD 25 – NA– | - | NA - |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

| | | |
|---------------------------|---------------|-----------|
| Particulate Matter PM 10 | Not to Exceed | 100 ug/m3 |
| Particulate Matter PM 2.5 | Not to Exceed | 60 ug/m3 |

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|---------------|-------------------|---------------|
| NA | | | | | | |

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA | | | | |

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. The industry shall obtain necessary permissions from the Directorate of Industrial Safety and Health (DISH), in case of store/handle/process the Hazardous Chemicals.

This certificate is digitally & electronically signed.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/SCN/ 2303210034

Date: 21/03/2023

To,
M/s. RDC Concrete India Pvt. Ltd.
Pune Metro line 3 Project site
Casting yard Dange Chowk playground,
Tal-Haveli, Dist-Pune.

Sub: Show Cause Notice....

Ref: 1) Hon'ble NGT order in OA No.111/2022 to carry out Noise & ambient monitoring.

2) Visit of Board officials to your industry on 28.2.2023, 7.3.2023 & 14.3.2023.

3) Proposal submitted by SRO-Pimpri-Chinchwad vide no. MPCB-LEGAL_ACTIONS 210323029 on 6.3.2023.

WHEREAS, your industry located in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Waste (Management & TM) Rules, 2016.

AND WHEREAS, it is obligatory on your part to obtain Consent of the Board for your activity & it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively for prevention and control of pollution.

AND WHEREAS, Case is filed before the Hon'ble NGT vide OA No.111/2022 by the nearby residential society M/s. Elemanata Society, Pune regarding nuisance of air and noise pollution.

AND WHEREAS, as per Hon'ble NGT order in OA No.111/2022, it is instructed to carry out Noise & ambient monitoring, accordingly the Board officials has made visit to carry out Noise & Ambient monitoring and to check the compliances as per Consent conditions.

AND WHEREAS, Board official has visited to your industry on 28.2.2023, 7.3.2023 and 14.3.2023 at various timings and nearby M/s. Elemanata Society to investigate complaint and carry out Noise and Ambient air Monitoring and accordingly Sub Regional Officer Pimpri-Chinchwad has submitted legal action proposal with following non compliance,

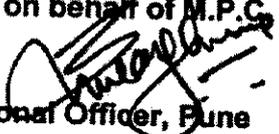
- 1) Huge amount of dust found accumulated in the premises of RMC unscientifically and also emission was observed due to movement of heavy vehicles.
- 2) Dust found accumulated on the vehicles of parking area of nearby residential society i.e. M/s. Elementa Phase-I Co-operative Housing Society.
- 3) You have not provided permanent Sprinkling arrangement at RMC process area resulting into dust emission while movement of vehicles.
- 4) You have not provided vehicle/tyre washing system for Multi axle vehicle to avoid dust emission.
- 5) Regular Cleaning & Wetting in and around the RMC plant not observed.
- 6) You are operation RMC activities in the night time which is violation of Consent conditions

...2...

NOWHEREFORE, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you under the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981, Hazardous & Other Waste (M &TM) Rules, 2016 & amendment therein from time to time.

The reply shall reach this office within 07 days from the date of receipt of this notice, failing which, further legal action as deem fit shall be initiated, which may please be noted.

For and on behalf of M.P.C. Board


Regional Officer, Pune

Copy Submitted for information to :-

- 1. Joint Director(APC), M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C.Board, Pimpri-Chinchawd :- For follow up action please.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
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"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/SCN/ 2303210032 Date: 21/03/2023

To,

**M/s. Tata Projects Limited
Sr. no.24, Near Yashada Colony,
Tathwade, Pune.**

Sub: Show Cause Notice....

- Ref:** 1) Hon'ble NGT order in OA No.111/2022 to carry out Noise & ambient monitoring.
2) Visit of Board officials to your industry on 28.2.2023, 7.3.2023 & 14.3.2023.
3) Proposal submitted by SRO-Pimpri-Chinchwad vide no. MPCB-LEGAL_ACTIONS 210323028 on 21.3.2023.

WHEREAS, your industry located in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Waste (Management & TM) Rules, 2016.

AND WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate of the Board under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and to comply the same.

AND WHEREAS, Case is filed before the Hon'ble NGT vide OA No.111/2022 by the nearby residential society M/s. Elemanata Society, Pune regarding nuisance of air and noise pollution.

AND WHEREAS, as per Hon'ble NGT order in OA No.111/2022, it is instructed to carry out Noise & ambient monitoring, accordingly the Board officials has paid visit to carry out Noise and Ambient monitoring and to check the compliances as per Consent conditions.

AND WHEEREAS, Board official has paid visit to your industry on 28.2.2023, 7.3.2023 & 14.3.2023 and nearby Residential Elemanata Society to investigate complaint and carry out Noise and Ambient air Monitoring and accordingly Sub Regional Officer Pimpri-Chinchwad has submitted legal action proposal with following non compliance,

- 1) You are operating Casting segment mfg. activity without obtaining valid Consent from the Board.
- 2) In casting yard area, heavy traffic of multi axel vehicles were observed resulting into dust emission in the surrounding area.
- 3) During night time, it is observed that, you have provided flood lights in the Casting yard. Due to reflections of this lights to the residential society created nuisance to the people of M/s. Elementa Phase-I Co-operative Housing Society.
- 4) In the casting yard sound knocking observed on the regular interval while loading of casting segment on multi axle vehicles which creates nuisance to the residents of the M/s. Elemanata Society during the night time.

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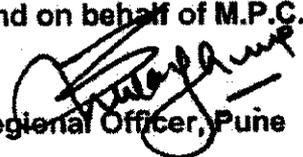
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NOWHEREFORE, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you under the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981, Hazardous & Other Waste (M & TM) Rules, 2016 & amendment therein from time to time.

The reply shall reach to this office within 07 days from the date of issuance of this notice, failing which, further legal action as deem fit shall be initiated, which may please be noted.

For and on behalf of M.P.C. Board


Regional Officer, Pune

Copy Submitted for information to :-

-Joint Director(APC), M.P.C. Board, Mumbai.

Copy to-

-The Sub-Regional Officer, M.P.C.Board, Pimpri-Chinchawd :- For follow up action please.